THE DEPUTY CHAIRMAN: Mr. Minister, you are bringing a legislation and before that you consult with the concerned people also...(Interruptions)...

SHRI JOHN F. FERNANDES (Goa): Madam, if the Bill is not discussed in the House, can we debate it in the press?

THE DEPUTY CHAIRMAN: There is no debate now. Do not get perturbed. Just because we are asking for a reservation, people are getting perturbed.

THE DEPUTY CHAIRMAN: Mr. Khalap, you are permitted now to lay your paper.

Notification of the Ministry of Law and Justice.

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): Madam, I lay on the Table, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954 a copy (in English and Hindi) of the Ministry of Law and Justice (Department of Justice), Notification G.S.R. 268(E), dated the 3rd July, 19% publishing the High Court Judges Travelling Allowance (Amendment) Rules, 1996.

Placed in Library. See No. LT-402/96]

Report and Accounts (1994-95) of the National Board of Examinations, New Delhi

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:-

(i) Annual Report and Accounts of the National Board of Examinations, New Delhi for the year 1994-95 together with the Audit-Report on the Accounts. (ii) Review by Government on the working of the above Board.

(Placed in Library. See No. LT-469/96)

(iii) Statement giving reasons for the delay in laying the papers mention at (i) above.

THE DEPUTY CHAIRMAN: Message from the Lok Sabha. Secretary-General. (Interruptions)

SHRI TRILOKI NATH CHATURVEDI (Uttar Pradesh): Madam, 1 have some objection in regard to the papers laid by Shri CM. Ibrahim. I have some reservations.

THE DEPUTY CHAIRMAN: One second. Mr. Chaturvedi. Let her report the message. Has she reported it? This is what happens. You jump the gun.

SHRI TRILOKI NATH CHATURVEDI: Madam, my objection is in regard to the papers laid by Shri CM. Ibrahim.

THE DEPUTY CHAIRMAN: First let the message be reported.

MESSAGE FROM THE LOK SABHA The Appropriation (No. 3) Bill, 1996

SECRETARY-GENERAL: Madam, I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule % of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (No. 3) Bill, 19%, as passed by Lok Sabha at its sitting held on the 9th September, 1996. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India.

Madam, I lay a copy of the Bill on the Table of the House.